

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. C.P.(IB)/1200(MB)2023

IN THE MATTER OF

Rega International Exports LLP

... Petitioner

Vs

Fabtech Technologies International Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Rishi Ashok (VC)

For the Respondent: Adv. Simran Kasat (VC)

ORDER

Both the Counsels jointly submitted that the parties are in the process of negotiating the terms of settlement the matter and pray for a short adjournment. In view of the joint request, adjourned to **22.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/